

**Central Administrative Tribunal  
Principal Bench**

**OA- 2495/2016**

New Delhi, this the 13<sup>th</sup> day of February, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Naresh Sahai,  
S/o Shri Rama Sahai,  
r/o H.No.423, Kanhaiya Pura,  
Gargh Road, Hapur, UP-245101  
Aged 33 years

- Applicant

(By Advocate: Mr. MC Kashyap)

Versus

1. Union of India through  
Secretary,  
Ministry of Statistics and Programme Implementation,  
Sardar Patel Bhawan,  
Sansad Marg, New Delhi-110001
2. Chief Statistician of India & Secretary,  
Ministry of Statistics and Programme Implementation,  
Sardar Patel Bhawan,  
Sansad Marg, New Delhi-110001
3. Ms. K. Saraswathy,  
Under Secretary,  
Room No.528,  
Sardar Patel Bhawan,  
Sansad Marg, New Delhi-110001
4. Chairman,  
Staff Selection Commission,  
Lodhi Road, New Delhi

- Respondents

(By Advocate: Dr. Ch. Shamsuddin Khan)

## **ORDER (ORAL)**

### **Ms. Nita Chowdhury, Member (A):**

This OA has been filed by the applicant, claiming the following reliefs:-

- “1. Direct the respondents to consider the candidature of the applicant to joint on his duty for the post of Junior Statistical Officer (erstwhile Statistical Investigator Grade-II) at an earliest date and consider his seniority above the next his junior with the date when the next his junior was allowed to join at the above said post with all consequential benefits including arrears of pay and allowances.
2. award the costs of the proceedings; and
3. Pass any other or further order/direction which is Hon’ble Tribunal deem fit and proper in favour of the applicant and against the respondents in the facts and circumstances of the case.”

2. When the matter is taken up for hearing, learned counsel for the applicant states that the applicant has already been appointed elsewhere and hence, he is not pressing his first relief and is only asking for award the cost of proceedings. The proceedings were instituted by the applicant because of his grievance. Hence we do not find any merit in the same.

3. In view of the above, noting remains to be decided in this OA and the same is, accordingly, dismissed. No costs.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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